

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI  
Record of Proceedings**

**Petition No.156/2008**

Subject: Willful disobedience of order dated 28.11.2008 in Petition No. 147/2008 by Karnataka Power Transmission Corporation Ltd./Karnataka State Load Despatch Centre and (ii) Violation of regulation 8(3) of the CERC (Open access in inter-State Transmission) Regulations 2008.

Coram : Dr. Pramod Deo, Chairperson  
Shri R.Krishnamoorthy, Member  
Shri V.S.Verma, Member

Date of Hearing : 26.2.2009

Petitioner : Reliance Energy Trading Ltd., New Delhi

Respondents : 1.Karnataka Power Transmission Corporation Ltd.,  
Bangalore  
2. Karnataka State Load Despatch Centre, Bangalore  
3. Shree Renuka Sugars Ltd., Belgaum

Parties present : 1. Shri Amit Kapoor, Advocate, RETL  
2. Shri Rahul Dhawan, Advocate, RETL  
3. Shri Anand K. Ganesan, Advocate, KPTCL

The Commission by its common order dated 22.1.2009 in Petition No. 147/2008 and the present petition, directed the respondent to convey concurrence for open access on the petitioner's application dated 6.11.2008, pending with the respondents. Further, fresh notice under Sections 142 and 149 of the Electricity Act, 2003 were issued to the respondents.

2. Learned counsel for the petitioner informed the Commission that the operation of the said order dated 22.1.2009 passed by the Commission had been stayed by the Hon`ble High Court of Karnataka at Bangalore by an interim order dated 28.1.2009 in Writ Petition No. 2703/2009 (GM-RES) and 2733/2009 (Government of Karnataka Vs. Central Electricity Regulatory Commission & others).

3. Accordingly, the Commission directed that the present proceedings be held in abeyance for the present and may be reviewed in the light of the further proceeding before the Hon`ble High Court of Karnataka.

Sd/-  
**(K.S.Dhingra)**  
**Chief (Legal)**